

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JAY AMBEY RICE MILLS PRIVATE LIMITED

| RELEVANT PARTICULARS | | |
|-----------------------------|--|---|
| 1. | Name of corporate debtor | JAY AMBEY RICE MILLS PRIVATE LIMITED |
| 2. | Date of incorporation of corporate debtor | 23.07.2001 |
| 3. | Authority under which corporate debtor is incorporated / registered | Registrar of Companies Kanpur |
| 4. | Corporate Identity No./ Limited Liability Identification No. of corporate debtor | U15312UP2001PTC026143 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Mandi Moti Ganj, Mainpuri, Uttar Pradesh, India-205001 |
| 6. | Insolvency commencement date in respect of corporate debtor | 20.01.2026 (Copy of Hon'ble NCLT Order received on 23.01.2026) |
| 7. | Estimated date of closure of insolvency resolution process | 19.07.2026 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Babita Jain IP Registration No. IBBI/IPA-002/IP-N00321/2017-18/10926 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Registered Address: 35B/6, Madhokunj, Rammohan Plaza, Allahabad-211002 Email: jainbabita06@gmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Address: 35B/6, Madhokunj, Ram Mohan Plaza, Allahabad-211002 Email: cirp.jayambeyricemills@gmail.com |
| 11. | Last date for submission of claims | 06.02.2026 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | NOT APPLICABLE |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class – Real estate allottees | NOT APPLICABLE |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | (a) Web Link: https://ibbi.gov.in/home/downloads Not Applicable |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **JAY AMBEY RICE MILLS PRIVATE LIMITED on 20.01.2026**. Copy of Hon'ble NCLT Order Received on 23.01.2026

The creditors of JAY AMBEY RICE MILLS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 06.02.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Babita Jain



BABITA JAIN
Interim Resolution Professional
JAY AMBEY RICE MILLS PRIVATE LIMITED
Reg. no.: IBBI/IPA-002/IP-N00321/2017-18/10926
AFA Valid up to 31.12.2026

Date: 24.01.2026
Place: Allahabad

HERO HOUSING FINANCE LIMITED
 Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057 Phone: 011 49267000, Toll Free Number: 1800 212 8800, Email: customer.care@heroHFL.com
 Website: www.herohousingfinance.com | CIN: U65192DL2016PLC30148
 Contact Address: A-6, Third Floor, Sector-4, Noida - 201301.

DEMAND NOTICE
 Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised Officer of Hero Housing Finance Limited (HFL) under the Act and in exercise of powers conferred under Section 13(2) of the Act, calling upon the Borrower(s) (Co-Borrower(s)/Guarantor(s)) (all singularly or together referred to as "Borrower(s)/Legal Representative(s)") listed hereunder, to pay the amounts mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to HFL, within 60 days from the date of the respective Notice, the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and/or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to HFL by the said Obligor(s) respectively.

| Loan Account No. | Name of Obligor(s)/Legal Heir(s)/Legal Representative(s) | Total Outstanding Dues (Rs.) as on below date | Date of Demand Notice |
|-------------------|--|---|-----------------------|
| HFLUHO21000017579 | Rizwan Khan, Sabah Hashmi | Rs.2355200/- as on date 13.01.2026 | 16.01.2026 |

Description of the Secured Assets/Immovable Properties/Mortgaged Properties: Flat No.302 Third Floor Class Apartment which is Constructed on the Building Municipal No.52K/752 Plot No.2 Kharsa No.270 Minjuna Area 967 Sq Ft. E. 89.869 SQ MRTS Situated at Khuram Nagar West Shakarpura Tehsil and District Lucknow. Bounded By East: Flat No. 301, West: Open to Sky, North: Open to Sky, South: Common Passage and Stairs

With further interest, additional interest at the rate as more particularly stated in the respective Demand Notice dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to HFL as aforesaid, then HFL shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section 13(4) of the Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property, whether by way of sale, lease or otherwise without the prior written consent of HFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 25.01.2026 Sd/- Authorised Officer
 Place: Lucknow For Hero Housing Finance Limited

HDFC BANK Head Office : HDFC Bank Ltd. HDFC Bank House, Senapati Bapat Marg, Lower Panel Mumbai-400 013 HDFC Bank Ltd. Department for Special Ops Darbari Lal Sharma Marg Branch, Pranay Towers, 38 Darbari Lal Sharma Marg, Lucknow 226001

DEMAND NOTICE
 Notice U/s 13(2) of Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

The following Borrowers/Guarantor/Mortgagor availed the below mentioned secured loans from HDFC Bank Ltd. the loans of below mentioned Borrowers/Guarantor/Mortgagor have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms & conditions of the respective loan agreements and had become irregular, their loans were classified as NPAs as per the RBI guidelines. Amount due by them to HDFC Bank Ltd. are mentioned in the following table and further interest on the said amounts shall also be payable as applicable and the same will be charged with effect from their respective dates.

| Name of Borrowers & Co-borrowers/ Mortgagor | Description of Immovable Property | Loan A/c No. / Loan availed Product | Date of NPA |
|---|---|-------------------------------------|-------------|
| 1) M/s Royal Enterprises Through Proprietor Mrs. Asma Khan Office: Shop No. 7, Royal Complex Sec-11 Opp-CMS School, Rajajipuram, Lucknow, Uttar Pradesh-226017 Also At: Plot No.3 Near Dr. Johari Alambagh, Barora Hussain Bari Chowk, Lucknow, Uttar Pradesh-226003 2) Mrs. Asma Khan W/o Mr. Hasib Khan R/o Plot No.3 Near Dr. Johari Alambagh, Barora Hussain Bari, Balaganj Alambagh, Chowk, Lucknow, Uttar Pradesh-226003 3) Mr. Hasib Khan S/o Hasrudin Khan R/o Plot No.3 Near Dr. Johari Alambagh, Barora Hussain Bari, Balaganj Alambagh, Chowk, Lucknow, Uttar Pradesh-226003 | Property No. 1: Residential property bearing municipal no. 544/705 built on plot no.17 in MIN Jumla Kharsa no.537 baraura Hussain Bari Ward Kanhaiya Madho Pur, Lucknow, Uttar Pradesh-226003 (Admeasuring Area-55.62 Sq.Mt.) Bounded as per Below: East- Road 12 Ft West- H/o Mohd Zain North- H/o Shri RN Singh South- H/o Maig Donal Singh Owned By: Smt. Asma Khan Property No. 2: Residential house bearing municipal no. 544 Ga/110 part of kharsa no.299 braura Hussain Bari Ward Kanhaiya Madho Pur, Lucknow, Uttar Pradesh-226003 (Admeasuring Area-120.82 Sq.Mt.) Bounded as per Below: East- Remaining portion of kharsa no.299 West- House constructed on the remaining portion of the kharsa portion 299 North- Road 20 Ft. South- H/o Other Owned By: Mr. Hasib Khan Property No. 3: Land and building in plot No.544 C/88/129A part of plot No.200 in kharsa no.263 situated at Almas Bagh, Baraura Hussain Bari Near Charak Hospital, Lucknow, Uttar Pradesh-226003 (Admeasuring Area-765 Sq Ft.) Bounded as per Below: East- Plot of Abdul Naseem Faruqi West- Plot No.201 North- Aarazi Deegar South- 25 Ft Road, Owned By: Mr. Hasib Khan Property No. 4: Land and building in plot no.32 Sector B, Vasant Kunj Yojna, Hardoi Road Scheme, Lucknow, UP-226003 (Admeasuring Area-483Sq.Mt.) Bounded as per Below: East- 12 Mt. Road West- Plot No.33 North- Plot No.31 South- 12 Mt Road Owned By: Smt. Asma Khan | 50200052332723 Cash Credit | 25-Dec-2022 |

Outstanding as per 13(2) / Notice Date Rs. 3,13,66,434/- (Rupees Three Crore Thirteen Lakh Sixty Six Thousand Four Hundred Thirty-Four Only) as on dated 31-12-2025
 Notice Date: 13-Jan-2026

Since the notices sent to you on the addresses on which you originally reside / carry on business / personally works for gain has returned to us we are constrained to cause this notice published, you are hereby called upon u/s 13(2) of the above Act to discharge the above mentioned liability with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days of this notice failing which the Bank will be exercising all or any of the rights u/s Sec 13(4) of the above Act. You are also put to notice that as per terms of Sec 13(13) of the above Act, you shall not transfer by sale, lease or otherwise the aforesaid secured assets.

Date: 25.01.2026 For HDFC Bank Ltd.,
 Place: Lucknow Authorised Officer

HDFC BANK Head Office : HDFC Bank Ltd. HDFC Bank House, Senapati Bapat Marg, Lower Panel Mumbai-400 013 HDFC Bank Ltd. Department for Special Ops Darbari Lal Sharma Marg Branch, Pranay Towers, 38 Darbari Lal Sharma Marg, Lucknow 226001

DEMAND NOTICE
 Notice U/s 13(2) of Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

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| Name of Borrowers & Co-borrowers/ Mortgagor | Description of Immovable Property | Loan A/c No. / Loan availed Product | Date of NPA |
|---|--|-------------------------------------|-------------|
| 1) M/s National Trading Company Through Proprietor Mr. Hasib Khan Office: Ichauli Chaurah, Vaishwara Bhawan, Bachrawan, Raebareilly, Uttar Pradesh-229301 Also At: Plot No.3 Near Dr. Johari Alambagh, Barora Hussain Bari Chowk, Lucknow, Uttar Pradesh-226003 Also At: Shop No. 7, Royal Complex Sec-11 Opp-CMS School, Rajajipuram, Lucknow, Uttar Pradesh-226017 2) Mrs. Asma Khan W/o Mr. Hasib Khan R/o Plot No.3 Near Dr. Johari Alambagh, Barora Hussain Bari, Balaganj Alambagh, Chowk, Lucknow, Uttar Pradesh-226003 3) Mr. Hasib Khan S/o Hasrudin Khan R/o Plot No.3 Near Dr. Johari Alambagh, Barora Hussain Bari, Balaganj Alambagh, Chowk, Lucknow, Uttar Pradesh-226003 | Property No. 1 Residential property bearing municipal no. 544/705 built on plot no.17 in MIN Jumla Kharsa no.537 baraura Hussain Bari Ward Kanhaiya Madho Pur, Lucknow, Uttar Pradesh-226003 (Admeasuring Area-55.62 Sq.Mt.) Bounded as per Below: East- Road 12 Ft West- H/o Mohd Zain North- H/o Shri RN Singh South- H/o Maig Donal Singh Owned By: Smt. Asma Khan Property No. 2 Residential house bearing municipal no. 544 Ga/110 part of kharsa no.299 braura Hussain Bari Ward Kanhaiya Madho Pur, Lucknow, Uttar Pradesh-226003 (Admeasuring Area-120.82 Sq.Mt.) Bounded as per Below: East- Remaining portion of kharsa no.299 West- House constructed on the remaining portion of the kharsa portion 299 North- Road 20 Ft. South- H/o Other Owned By: Mr. Hasib Khan Property No. 3 Land and building in plot No.544 C/88/129A part of plot No.200 in kharsa no.263 situated at Almas Bagh, Baraura Hussain Bari Near Charak Hospital, Lucknow, Uttar Pradesh-226003 (Admeasuring Area-765 Sq Ft.) Bounded as per Below: East- Plot of Abdul Naseem Faruqi West- Plot No.201 North- Aarazi Deegar South- 25 Ft Road, Owned By: Mr. Hasib Khan Property No. 4 Land and building in plot No.32 Sector B, Vasant Kunj Yojna, Hardoi Road Scheme, Lucknow, Uttar Pradesh-226003 (Admeasuring Area-483Sq.Mt.) Bounded as per Below: East- 12 Mt. Road West- Plot No.33 North- Plot No.31 South- 12 Mt Road Owned By: Smt. Asma Khan | 50200052334370 Cash Credit | 06-Mar-2023 |

Outstanding as per 13(2) / Notice Date Rs. 2,81,26,755/- (Rupees Two Crore Eighty One Lakh Twenty-Six Thousand Seven Hundred Fifty-Five Only) as on dated 31-12-2025
 Notice Date: 13-Jan-2026

Since the notices sent to you on the addresses on which you originally reside / carry on business / personally works for gain has returned to us we are constrained to cause this notice published, you are hereby called upon u/s 13(2) of the above Act to discharge the above mentioned liability with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days of this notice failing which the Bank will be exercising all or any of the rights u/s Sec 13(4) of the above Act. You are also put to notice that as per terms of Sec 13(13) of the above Act, you shall not transfer by sale, lease or otherwise the aforesaid secured assets.

Date: 25.01.2026 For HDFC Bank Ltd.,
 Place: Lucknow, Uttar Pradesh Authorised Officer

TATA CAPITAL HOUSING FINANCE LTD
 Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Panel, Mumbai-400013. CIN No. L65990MH1991PLC060670

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
 (As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from the date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

| Loan Account No. | Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s) | Amount as per Demand Notice | Date of Possession |
|--|---|--|--------------------|
| TCHLH03 074743 & TCHIN034 70001000 75707 | (Late) Mr. Saif Mehfooz S/o Mr. Mehfooz Ali Through His Legal Heirs (as Borrower- Now Deceased) and Mrs. Farhana Begum W/o Mr. Mehfooz Ali (as Co Borrower and Legal Heir) and M/s Saif Mehfooz Through its Proprietor (As Co-Borrower) and Mr. Mehfooz Ali (As Legal Heir) | Rs. 35,54,536 /- (Rupees Thirty Five Lakh Fifty Four Thousand Five Hundred Thirty Six Only) as on 04/11/2025 | 22.01.2026 |

Description of Secured Assets/Immovable Properties: All that Pieces & Parcels of Residential Property Builtup on Plot No. 18 (Complete) & Plot No. 20 (Part), Admeasuring 1000 Sq. Ft. i.e. 92.936 Sq. Mtrs., Comprised in Kharsa No. 140, 141, 142, 143 Min, Village Shekhpur Habibpur, Ward/Pargana Sadat Ganj, Lucknow - 226101 (Uttar Pradesh), with common amenities as mentioned in Sale Deed. Bounded As: East - Property of Others, West - Road 20' Wide, North - Part of Plot No. 20, South - House of Mr. B. A. Tiwari

Date: 22/01/2026 Sd/- Authorised Officer,
 Place: Lucknow, U.P. For Tata Capital Housing Finance Limited

AXIS BANK LTD. Retail Lending and Payment Bank (Local Office/Branch): Axis Bank Ltd., 1st Floor, G-4/5, B, Sector-4, Gomti Nagar Extension, Lucknow, U.P.-226010

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
 E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 READ WITH PROVISION TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULE, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property is mortgaged/charged to the secured creditor, the physical possession of which has been taken by the Authorised Officer of Secured Creditor will be sold on "As is where is", "As is what is", "Whatever there is" and "No Recourse Basis" on 27.02.2026 for recovery of Rs. 1,42,38,512/- (One Crore Forty-Two Lakhs Thirty-Eight Thousand Five Hundred Twelve Rupees Only) dues as on 11.08.2025 with future interest and costs due to the secured creditor from Agmays Industries Pvt. Ltd., (Applicant), Surya Gupta, Versova exports Pvt Ltd., Ansal Sharda, Chandra Kumar Gupta, Gresh Gupta, & Sanchit Gupta (Co-Appliants). Please refer the appended auction schedule for necessary details:-

KNOWN ENCUMBRANCES (IF ANY) NA

RESERVE PRICE (IN RS.) Rs. 3,04,22,400/- (Rupees Three Crore Four Lakh Twenty-Two Thousand Four Hundred Only)

EARNEST MONEY DEPOSIT (IN RS.) Rs. 30,42,240/- (Thirty Lakh Forty-Two Thousand Two Hundred Forty Only) through DD/PO in favor of Axis Bank Ltd. payable.

BID INCREMENTAL AMOUNT Rs. 50,000/- (Rupees Fifty Thousand Only)

LAST DATE, TIME AND VENUE FOR SUBMISSION OF BIDS / TENDER WITH EMD Till 26.02.2026 latest by 05:00 P.M. only at Axis Bank Ltd., 1st Floor, G-4/5, B, Sector-4, Gomti Nagar Extension, Lucknow, U.P.-226010 addressed to Mr. Nitin Singh

DATE, TIME AND VENUE FOR PUBLIC E-AUCTION On 27.02.2026, between 11.00 A.M and 12.00 Noon, with unlimited extensions of 5 minutes each at web portal https://www.banksauctions.com e-auction tender documents containing e-auction bid form, declaration etc., are available in the website of the Service Provider as mentioned above.

SCHEDULE-DESCRIPTION OF PROPERTY:- All such pieces or parcels of a diverted land/property admeasuring area 1561.96 Sq mtr, Plot No- G 60/A Industrial Area Jaipur Pargana/ Tehsil Akbarpur Kanpur District Uttar Pradesh and bounded as under- East - Plot Number G-59, West- Plot Number G-60, North - 18 Mt. Wide Road No. 12, South - Plot Number G-61

For detailed terms and conditions of the sale, please refer to the link provided in the secured creditor's website i.e. https://www.axisbank.com/auction-retail and the Bank's approved service provider M/S C India Private Limited at their web portal https://www.banksauctions.com. The auction will be conducted online through the Bank's approved service provider M/S C India Private Limited at their web portal https://www.banksauctions.com. For any other assistance, the intending bidders may contact Mr. Nitin Singh, Mobile No. +91-7706000120, Authorized Officer of the Bank during office hours from 10 a.m. to 4.00 p.m. Date: 25.01.2026, Place: LUCKNOW Sd/-, (Officially), Axis Bank Ltd.

GRIHUM HOUSING FINANCE LIMITED
 Registered Office: 6th Floor, B Building, Ganga Trueno, Lohegaon, Pune, Maharashtra 411014

Whereas, the undersigned being the Authorised Officer of Grihum Housing Finance Limited herein after referred as Secured Creditor of the above Corporate/ Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 on the dates as mentioned herein below.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of secured Creditor the amount and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.

| Sr. No. | Name of Borrowers | Description of Property | Possession taken Date | Date of statutory Demand Notice | Amount in Demand Notice (Rs.) |
|---------|--|--|-----------------------|---------------------------------|---|
| 1. | NIKHIL SHUKLA, PURNIMA BAJPAI | All That Piece & Parcel Of House Built On Plot Over Kharsa No-56, Village Faizullaganj, Tehsil & Distt-Lucknow, Up Adm. 700 Sq Ft. P. Mandir Pin Code-226020 The Said Property Is Bounded As Below: East- House Of Other, West- Road 15 Ft Wide, North- House Of Raj Shukla, South- House Of A. Yadav. | 21/01/2026 | 11/11/2025 | Loan No. HL.0043H19100020 Rs. 109,7301/- (Rupees Ten Lakh NinetySeven Thousand Three Hundred One Only) payable as on 11/11/2025 along with interest @ 16.85 p.a. till the realization. |
| 2. | ANAND VISH- VAKARMA, GUDDI VISH- WAKARMA | All That Piece And Parcel Of The Plot On Part Of Kharsa No. 122 Situated At Village- Fairidpur, Ward-Kanhaiya Madhavpur, Pargana, Tehsil & District-Lucknow. And Boundaries Of The Plot East - Sellers House West - Sellers House North- Road 16 Feet Wide South- Others House Admeasuring Area- 330 Sq. Ft. I.E.30.669 Sq. Mt. | 21/01/2026 | 11/11/2025 | Loan No. HL.0063010000000541168 Rs. 179123/- (Rupees One Lakh SeventyNine Thousand One Hundred TwentyThree Only) payable as on 11/11/2025 along with interest @ 16.1 p.a. till the realization. Loan No. HF0043H2100301 Rs. 1467894/- (Rupees Fourteen Lakh SixtySeven Thousand Eight Hundred NinetyFour Only) payable as on 11/11/2025 along with interest @ 10.8 p.a. till the realization. |
| 3. | MOHD FAHAD, KAYNAT KAMAR | All The Piece And Parcel Of Kharsa No. 43, Which Is Part Of Kharsa No. 479, Area 1000 Sq. Ft. (I.E., 92.936 Sq. Meters), Situated At: Village Mohammad Nagar, Rahmat Nagar, Pargana And Tehsil Malihabad, District Lucknow, Boundaries: East: Arzi No. 42 West: Arzi No. 44 North: Road 20 Feet Wide South: Arzi Nos. 16 And 17 | 21/01/2026 | 11/11/2025 | Loan No. HL.00630100000005024194 Rs. 1158468/- (Rupees Eleven Lakh EightyEight Thousand Four Hundred SixtyEight Only) payable as on 11/11/2025 along with interest @ 15.1 p.a. till the realization. |
| 4. | Taravati Do Heeralal, Ram Asare Maurya, Lavkush Maurya | All The Piece And Parcel Of Gata No.-10130.2130 Hect. Gifted Area 72.86 Sqr.Mtr Situated At Vill.- Gaura Harid Pargana & Tehsil Dalmu Distt. Raebareilly. Boundaries As East: House Of Dilip Soni West: Rasta 3m. To 6mtr Wide North: Khet Of Premchandra Singh, House Of Sakuntala | 21/01/2026 | 11/11/2025 | Loan No. LAP066200000005051024 Rs. 14319185/- (Rupees Thirteen Lakh Ten Thousand One Hundred EightyFive Only) payable as on 11/11/2025 along with interest @ 17.35 p.a. till the realization. |
| 5. | VISHNU KUMAR BABU RAM PAL, KUSMA DEVI | All The Piece And Parcel Of House Built On Arazi Number 123a, On Land Kharsa No. 7, Constructed Building With An Area Of 185.873 Sq. Meters, Out Of Which 600 Sq. Ft. (I.E., 55.762 Sq. Meters) Located At Phani, Ward Vinod, Tehsil And District Lucknow, And Boundaries Of The Aazi: East: House Of Babadeen West: Arzi Of Miyan North: 20 Ft Wide Road South: Land Of Babadeen | 22/01/2026 | 11/11/2025 | Loan No. LAP0630200000005043902 Rs. 1089705/- (Rupees Ten Lakh EightyEight Thousand Seven Hundred Five Only) payable as on 11/11/2025 along with interest @ 16.35 p.a. till the realization. Loan No. HL.006300000000507866 Rs. 1005970/- (Rupees Ten Lakh Five Hundred Ninety Seven Only) payable as on 11/11/2025 along with interest @ 10.7 p.a. till the realization. |
| 6. | JUNAIDI ALI, YASMEEN SO MOHD SADDIK | All The Piece And Parcel Of Arzi No. 20 Area 7026 Sq. Mtr Related Kharsa No. 63 Situated At Mustafabad Ehatmalai Tah. And Distt. Moradabad Boundaries Of The Property: East: Private Arzi No. 19 West: Private Arzi No. 21 North: Road 12 Feet Wide South: Private Arzi No. 13 | 22/01/2026 | 11/11/2025 | Loan No. HL.00671100000005032715 Rs. 897803/- (Rupees Eight Lakh NinetySeven Thousand Eight Hundred Three Only) payable as on 11/11/2025 along with interest @ 15.6 p.a. till the realization. |
| 7. | SHARUKH JAKIR KAMAR JAHAN SAIFI. | All The Piece And Parcel Of Residential Land Consists Of One Arazi Located At Banke, Revenue Village Vikrampur, Pargana Ghata, Tehsil Mirganj, District Bareilly, Out Of Its Total Area Of 292.750 Sq. Meters (Gata No. 92), 226 Sq. Meters Have Been Utilized. Its Measurements Are: East & West: 63 Feet, North & South: 38.6 Feet Thus, The Total Area Is 2431.8 Sq. Ft., Which Equals 270.20 Sq. Yards Or 226 Sq. Meters Utilized. Boundaries: East: Vacant Arazi Vikreta West: Arazi Of Shakawat Etc. North: Unpaved Road 15 Feet Wide South: Field Of Mahendra Pal Etc. | 22/01/2026 | 11/11/2025 | Loan No. HL.00604100000005043315 Rs. 2288185/- (Rupees TwentyTwo Lakh EightyEight Thousand One Hundred FiftyFive Only) payable as on 11/11/2025 along with interest @ 15.6 p.a. till the realization. |
| 8. | SANJEEV KUMAR, RADHIKA DEVI, YASHODA DEVI | All That Piece And Parcel Of Residential Plot/House On Arzi No 7045a, Area 353.15 Sq. Mtr. Situated At Majra Baharal Nasratpur M Amraul, Pargana Bahariyavard Tehsil Saidpur Distt Ghazipur. Bounded By: East - House Of Ram Goud Etc. West - Land Of Santosh Goud Etc. North - Land Of Durgesh Kumar Etc. South- Gramin Road 12 Feet Wide | 22/01/2026 | 09/10/2025 | Loan No. HL.00055000000005029630 Rs. 929034/- (Rupees Nine Lakh TwentyNine Thousand ThirtyFour Only) payable as on 09/10/2025 along with interest @ 15.6 p.a. till the realization. |
| 9. | SARRAZ ALI, SHAHANA BI | All That Piece And Parcel Of Property Bearing Residential House Nagari Nigam No. 110, Situated At Swale Nagar, Maroof Swale Nagar, Nabadiya, Pargana- Tehsil & Distt Bareilly. Adm Area 86.95 Squire Meter. Bounded By: East- House Of Tasleem, West- House Of Shabbu, North- Road 4 Feet Wide, South- House Of Haseen | 22/01/2026 | 08/08/2025 | Loan No. LAP0664200000000518838 Rs. 1121285/- (Rupees Eleven Lakh Twenty- One Thousand Two Hundred EightyFive Only) payable as on 08/08/2025 along with interest @ 17.35 p.a. till the realization. Loan No. LAP0664200000000513364 Rs. 2115563/- (Rupees Twenty One Lakh Fifteen Thousand Five Hundred SixtyThree Only) payable as on 08/08/2025 along with interest @ 14.1 p.a. till the realization. |
| 10. | PRASANT, MAMTA | All That Piece And Parcel Of The Plot Of Land Admeasuring 99.41 Sq. Yards Situated At Revenue Village Nekpur Vide Kharsa Number 529 Tehsil And Distt. Badaun & Bounded As Below: - (Hereinafter called The Property In Question): E- Rasta 10 Ft Wide W-Khet Azad S/O Khairati N- Sanjeev Ki Patni Ka Plot S- Kailash Ka Plot | 23/01/2026 | 11/11/2025 | Loan No. HL.0100H191001024 Rs. 1157325/- (Rupees Eleven Lakh Fifty-Seven Thousand Three Hundred TwentyFive Only) payable as on 11/11/2025 along with interest @ 16.35 p.a. till the realization. |
| 11. | BABLU KHAN, KAMINI BI | All The Piece And Parcel Of The House No 95 Area 80.00 Sq. Mtr., Mohalla Malyan Ward No 09 Kasha Ushel Tehsil Dalganji Distt Budaun East - House Of Pappu & Putan West - House Of Kalle Khan North - Gali South - House Of Virma Rathore | 23/01/2026 | 11/11/2025 | Loan No. LAP0664200000000524161 Rs. 1254305/- (Rupees Twelve Lakh FiftyFour Thousand Three Hundred Five Only) payable as on 11/11/2025 along with interest @ 16.85 p.a. till the realization. |
| 12. | SHIVAM JAISWAL, MAMTA JAISWAL | All The Piece And Parcel Of Tappa No. 84, Village - Bhojpur, Paragana - Kothi, Tehsil - Sadar, District - Mirzapur, Arzi No. 118, Total Area 11770 Hectares, Out Of This The First Party Is Selling Its Share Measuring 1200 Square Feet I.E., 111.52 Square Meters Or 0.11152 Hectares (One Thousand Two Hundred Square Feet, Which Equals One Decimal Five Square Meters Or Zero Decimal One One One Five Two Hectares) To The Second Party. The Boundaries Of The Sold Portion Are As Follows: Boundaries: East To West - 40 Feet North To South - 30 Feet Total Area - 1200 Square Feet I.E., 111.52 Square Meters | 23/01/2026 | 11/11/2025 | Loan No. HL.00677100000005028937 Rs. 1034883/- (Rupees Ten Lakh ThirtyFour Thousand Eight Hundred EightyThree Only) payable as on 11/11/2025 along with interest @ 15.6 p.a. till the realization. |

In any case if there is any difference between the contents of local language publication and English newspaper publication, the content, of the English newspaper language published in Financial Express shall prevail

Date: 25.01.2026 Sd/- Authorised Officer, Grihum Housing Finance Limited
 Place: UTTAR PRADESH

Canara Bank **ARM II Branch**
 2nd Floor, Circle Office, Spencer Towers, No.86, M G Road, Bengaluru-560001.
 (A Government of India Undertaking) Telephone numbers 080-25310099, 080-25310181. Email: cb6298@canarabank.com

(Auction Sale Notice for Sale of Immovable Property)
SALE NOTICE
 E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) & 9 of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical possession of which has been taken by the Authorised Officer of ARM II BRANCH of the Canara Bank, will be sold on "As is where is", "As is what is", and "Whatever there is" on 27.02.2026 from 01.00 P.M. to 03.00 P.M. for recovery of below mentioned amount.

E-AUCTION DATE: 27.02.2026

1. Borrower(s): 1.Mr. Nirbhay Singh S/o Sh Nirmal Singh Ataura Buzurg near Mata Ji Mandir, Rae Bareilly Uttar Pradesh-229001. 1.A. Mr. Nirbhay Singh Castleton Greens Villa No. 61/Adjacent to Surya City B- Sector Sy No 69,73,74,76 Hennagara Amanikere Village Jigani Hobli Bangalore-560102. 1B. Mr. Nirbhay Singh 402, Navya Niwas 2 403 B Raghavendra CLN Rangareddy, Kondapur Telangana-500084.

Total liabilities: Rs. 1,30,81,103.92/- (Rupees One crore Thirty lakhs Eighty One Thousand One Hundred Three and Ninety Two Paise) plus further interest thereon from 21.01.2026 and other expenses, etc

Earnest Money Deposit shall be deposited on or before: 26.02.2026.

Description of Immovable Properties: (Name of owner/mortgagor to be mentioned)

Property No. 1 Composite Schedule 'A' Property All that Piece and Parcel of the Immovable Residentially converted property bearing Sy No.69, measuring 2 Acres 02 Guntas, Sy No.73, measuring 1 Acre 03 Guntas, Sy No.74, measuring 13+13+14+12=12=1 Acre 24 Guntas, Sy No.76, measuring 1 Acre 24 Guntas, in all measuring 6 Acres 13 Guntas. vide Conversion order bearing No.ALN(AJ)SR/16/2014-15 dated 16-01-2014, ALN(AJ)SR/99/2014-15 dated 16-03-2015 and ALN(AJ)SR/02/2014-15 dated 05-09-2014, situated at Hennagara Amanikere Village, Jigani Hobli, Bengaluru Urban District and bounded on the : East by : Sy No. 77, West by : Sy No. 71, 65 and 64, North by : Sy No. 75 & Nala, South by : 45 Meters Road

Schedule 'B' Property An undivided share of land measuring 1,200 Square Feet, right, title and interest over Schedule 'A' property at "Castleton Greens" in composite Schedule 'A' Property and bounded on the : East by : Villa No.60, West by : Road, North by : Villa No.62, West by : Road.

Schedule 'C' Property: A 3 BHK bedroom Residential Unit bearing No.61, on the Ground and First Floor of the Building known as "Castleton Greens" constructed in the Schedule 'A' property, having a Super Built Up Area of 2,474 Square Feet which is inclusive of the floors, ceiling and wall between the building. (As per Sale Agreement)

Reserve Price : Rs.107.75 Lakhs EMD : Rs.10.78 Lakhs

Known encumbrances, if any: Not to the knowledge of the Bank. For further details contact Authorised Officer, Canara Bank, ARM-2 Branch (9113092975, 8921102717, 9201460154,7561062889, 9483544116, 8709675503 and 080-25310181) E-mail: id: cb6298@canarabank.com OR the service provider M/s.PSB Alliance (BAANKNET) - e-mail:support.BAANKNET@psballiance.com

Date : 20.01.2026 Sd/- Authorised Officer
 Place: Bengaluru Canara Bank

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JAY AMBEY RICE MILLS PRIVATE LIMITED

RELEVANT PARTICULARS

| | |
|--|---|
| 1. Name of corporate debtor | JAY AMBEY RICE MILLS PRIVATE LIMITED |
| 2. Date of incorporation of corporate debtor | 23.07.2001 |
| 3. Authority under which corporate debtor is incorporated / registered | Registrar of Companies Kanpur |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U15312UP2001PTC026143 |
| 5. Address of the registered office and principal office (if any) of corporate debtor | Mandi Moti Ganj, Manpur, Uttar Pradesh, India-205001 |
| 6. Insolvency commencement date in respect of corporate debtor | 20.01.2026 (Copy of Hon'ble NCLT Order received on 23.01.2026) |
| 7. Estimated date of closure of insolvency resolution process | 19.07.2026 |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional | Babita Jain IP Registration No. IBB/IPA-002/19-00321/2017-18/10926 |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board | Registered Address: 35B/6, Madhokuni, Ramnagar Plaza, Alhabad-211002. Email: jainbabita06@gmail.com |
| 10. Address and e-mail to be used for correspondence with the interim | |

संक्षिप्त समाचार

क्रिकेट खेलते युवक पर लाठी-डंडों से हमला

एटा। मारहरा कस्बे में क्रिकेट खेल रहे एक युवक पर कुछ लोगों ने लाठी-डंडों से हमला कर दिया। इस हमले में युवक गंभीर रूप से घायल हो गया और उसके हाथ में फ्रैक्चर हो गया। घटना के बाद हमलावर जान से मारने की धमकी देते हुए मौके से फरार हो गए। कस्बा के मुहल्ला शीशगिरान निवासी अरबाज पुत्र मुशताक ऑटो चलाकर घर लौटने के बाद स्टेशन रोड स्थित पक्का बाग में क्रिकेट खेलने गए थे। इसी दौरान मुहल्ले के कुछ लोगों ने एकराय होकर बिना किसी कारण गाली-गाली शुरू कर दी। विरोध करने पर उन्होंने लाठी-डंडों से हमला कर दिया। अरबाज के हाथ में फ्रैक्चर के साथ शरीर के अन्य हिस्सों में भी चोट आई है। पीड़ित ने पुलिस को लिखित शिकायत कर कानूनी कार्रवाई की मांग की है।

मंदिर से पीतल के घंटे और पुजारी का मोबाइल चोरी

एटा। मारहरा थाना क्षेत्र अंतर्गत गांव सिरसा बदन में स्थित एक प्राचीन मंदिर में चोरी की घटना सामने आई है। अज्ञात चोरों ने देर रात मंदिर परिसर में घुसकर वहां टंगे पीतल के घंटे चोरी कर लिए। इतना ही नहीं, चोर मंदिर के पुजारी का मोबाइल फोन भी अपने साथ ले गए। घटना शुक्रवार देर रात की बताई जा रही है। सुबह जब पुजारी की नींद खुली तो उन्होंने मंदिर में पूजा की तैयारी के दौरान देखा कि मंदिर से पीतल के घंटे गायब हैं। जांच करने पर यह भी पता चला कि उनका मोबाइल फोन भी नहीं है। इसके बाद पुजारी ने तत्काल मारहरा थाने पहुंचकर घटना की जानकारी दी।

पुलिस व एसओजी ने चोरी की घटनाओं का किया अनावरण, पांच अभियुक्त गिरफ्तार

स्वदेश समाचार ■ कासगंज

थाना सहावर पुलिस व एसओजी/सर्विलांस टीम ने थाना सहावर, कोतवाली कासगंज, थाना डोलना, थाना सोरों व थाना सुन्नगढी में घर में घुसकर की गयी चोरियों से सम्बन्धित कुल 11 घटनाओं का खुलासा किया गया है। पुलिस ने संबंध में पांच अभियुक्तों को गिरफ्तार किया है, वहीं पुलिस ने आरोपियों के कब्जे से सोने व चाँदी के आभूषण (कीमत करीब 10 लाख रुपये) व 48,000 रुपये नकद, आला नकब व अवैध तमचा/कारतूस तथा घटना में प्रयुक्त दो मोटर साईकिलें बरामद की है। वहीं पुलिस ने पकड़े गए आरोपियों को संबंधित धाराओं में जेल भेजने की कार्रवाई की है।



पुलिस की गिरफ्त में खड़े आरोपी।

सामन्ती, चाँदपुर, रोशननगर व अन्तनीनगर में हुई चोरी तथा कोतवाली कासगंज के स्पेलरघचकी की दुकान से चोरी, सूर्यांगण कॉलोनी, देशी शराब के ठेके से चोरी व थाना सुन्नगढी के गाँव हैवतपुर, थाना डोलना के गाँव गढी चकरी में शराब के ठेके से चोरी व थाना सोरों में सरकारी स्कूल में बीते दिनों पूर्व अज्ञात चोरों द्वारा चोरी की घटनाओं का

अंजाम दिया था। जनपद में बड़ रही चोरी की घटनाओं को देखते हुए पुलिस अधीक्षक अंकित शर्मा ने थाना सहावर पुलिस व एसओजी/सर्विलांस की टीम गठित कर जल्द से जल्द चोरी की घटनाओं का खुलासा करने के निर्देश दिए थे, इसी के चलते पुलिस टीम ने शनिवार की सुबह 05 अभियुक्तगण बदल शेर पुत्र चमन शेर, दल शेर पुत्र चमन

शेर, धर्मपाल पुत्र चन्दन सिंह, मोरध्वज उर्फ मोहर सिंह पुत्र सालिगाम, सचिन पुत्र सुरेशचन्द्र जाटव निवासीगण गाँव नना खेडा थाना उझानी जनपद बदरगंज को पण्डित दीनदयाल उपाध्याय इंटर कॉलेज के पास पुलिया थाना क्षेत्र सहावर से गिरफ्तार किया है। पुलिस ने गिरफ्तार अभियुक्तों के कब्जे से सोने व चाँदी के आभूषण (कीमत करीब 10 लाख रुपये) व 48,000 रूपये नकद, आला नकब व अवैध तमचा/कारतूस तथा घटना में प्रयुक्त दो मोटर साईकिलें बरामद की है।

वहीं पुलिस ने पकड़े गए आरोपियों को संबंधित धाराओं में जेल भेजने की कार्रवाई की है। वहीं एसपी कासगंज द्वारा पुलिस टीम के इस सराहनीय कार्य हेतु 25,000 रुपये के नकद पुरस्कार की घोषणा की गई है।

राष्ट्रीय मतदाता दिवस के अवसर पर जिलाधिकारी ने दिलाई शपथ



राष्ट्रीय मतदाता दिवस के अवसर पर कर्मचारियों को मतदाताओं शपथ दिलाते जिलाधिकारी प्रणय सिंह।

स्वदेश समाचार ■ कासगंज

जनवरी को राष्ट्रीय मतदाता दिवस का आयोजन किया जाता है। शासन से प्राप्त निर्देशों के क्रम में शनिवार को कलेक्ट्रेट स्थित रुद्राक्ष सभागार में मतदाता शपथ ग्रहण समारोह का आयोजन जिलाधिकारी व जिला निर्वाचन अधिकारी प्रणय सिंह की अध्यक्षता में संपन्न हुआ। डीएम ने उपस्थित सभी अधिकारियों व कर्मचारियों को मतदाताओं द्वारा ली जाने वाली शपथ दिलाई। अधिकारियों व कर्मचारियों को मतदाताओं द्वारा ली जाने वाली शपथ दिलाई जो कि इस प्रकार है-

हम भारत के नागरिक लोकतंत्र में अपनी पूर्ण आस्था रखते हुए यह शपथ लेते हैं कि हम अपने देश की लोकतांत्रिक परंपराओं की मर्यादा को बनाए रखेंगे तथा स्वतंत्र, निष्पक्ष एवं शांतिपूर्ण निर्वाचन की गरिमा को अक्षुण्ण रखते हुए निर्भीक होकर धर्म, वर्ग, जाति, समुदाय, भाषा अथवा अन्य किसी भी प्रलोभन से प्रभावित हुए बिना सभी निर्वाचनों में अपने मतदाताओं का प्रयोग करेंगे। कार्यक्रम के दौरान अपर जिलाधिकारी दिग्विजय प्रताप सिंह व प्रशासनिक अधिकारी व कर्मचारी मौजूद रहे।

बारिश के बाद शीतल हवाओं ने कपकपाया

कासगंज। जनवरी में तेज धूप से मौसम में गर्मी हो गई थी। शुक्रवार की शाम को मौसम ने एक बार फिर करवट बदल ली। कस्बा सहित आसपास के ग्रामीण अंचलों में बिगड़े मौसम के मिजाज के बाद शुक्रवार की रात अचानक तेज हवा के साथ बेमौसम तेज बारिश से खेतों में खड़ी सरसों, आलू, तंबाकू, टमाटर की फसल को नुकसान की आशंका है। शुक्रवार को प्रातःकाल से ही आसमान में बादल छाए रहे। शाम को तेज हवाओं के साथ रुक-रुक कर बारिश होती रही। ठंड से बचने के लिए लोग दिनभर गर्म कपड़े पहने नजर आए। बारिश संग शीतलहर ने लोगों को गर्म कपड़ों की खरीदारी के लिए मजबूर कर दिया। गर्म कपड़ों के बिक्रेता भी ठंड बढ़ने के साथ ही बिक्री होने की उम्मीद में बैठे हैं। अभी तक गर्म कपड़ों की बिक्री हल्की ही हो रही थी। शनिवार की सुबह निकली धूप से लोगों के चहरे खिल गए। लोग धूप में बैठे नजर आए।

योगी आदित्यनाथ के कार्यकाल में उत्तर प्रदेश बन गया है उत्तम प्रदेश



उत्तर प्रदेश स्थापना दिवस के शुभ अवसर पर प्रदेश की समृद्ध सांस्कृतिक विरासत समारोह में लगे स्टाल को देखते जिलाधिकारी साथ अन्य।

स्वदेश समाचार ■ कासगंज तुलसीदास इंटर कॉलेज, श्री भागीरथी इंटर कॉलेज, शारदा जोहरी डिग्री कॉलेज, राजकीय कन्या सभा का विकास भवन में उत्तर प्रदेश की समृद्ध सांस्कृतिक विरासत समारोह में लगे स्टाल को देखते जिलाधिकारी साथ अन्य।

विद्युत पावर प्लांट में की ब्लैक आउट मॉकड्रिल

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मलावन स्थित जवाहर तापीय परियोजना पावर प्लांट में हाल ही में युद्ध जैसी आपातकालीन स्थितियों से निपटने के लिए ब्लैक आउट और मॉक ड्रिल का आयोजन किया गया। इस अभ्यास का उद्देश्य आपदा प्रबंधन, राहत और बचाव कार्यों में तैयारी करना था। इसमें आपदा प्रहरी, सिविल डिफेंस के स्वयंसेवक, पुलिस और स्वास्थ्य विभाग के कर्मी शामिल हुए। वे युद्धकालीन ब्लैक आउट और आपातकालीन स्थितियों में आवश्यक कदम उठाने की ट्रेनिंग से गुजरे। इस कार्यक्रम में जिलाधिकारी प्रेम रंजन सिंह और वरिष्ठ पुलिस अधीक्षक श्याम नारायण सिंह भी उपस्थित रहे, जिन्होंने विभागों को



विद्युत पावर प्लांट में ब्लैक आउट और मॉक ड्रिल करते कर्मचारी।

आपसी तालमेल से काम करने और समय-समय पर ऐसे अभ्यास आयोजित करने के निर्देश दिए। जिलाधिकारी ने बताया कि यह ड्रिल नेताजी सुभाष चंद्र बोस की जयंती पर आयोजित की गई। उन्होंने आगे कहा कि भविष्य में ग्रामीण और शहरी क्षेत्रों में भी ऐसे अभ्यास आयोजित किए जाएंगे, जिनका मुख्य उद्देश्य लोगों को जागरूक करना और

आपातकालीन स्थिति से निपटने की तैयारी करना है।

पीएम श्री विद्यालय में हुई खेलकूद प्रतियोगिता, छात्रों ने दिखाया कौशल

एटा। अलीगंज के पीएम श्री कर्पोजित विद्यालय में छत्र-छत्राओं के सर्वांगीण विकास के उद्देश्य से खेलकूद प्रतियोगिताओं का आयोजन किया गया। प्रतियोगिता में कबड्डी, खो-खो, दौड़, लंबी कूद, गोला फेंक और चक्का फेंक जैसी एथलेटिक्स स्पर्धाएं शामिल रहीं। विद्यालय परिसर में पूरे दिन खेलों को लेकर उत्सव जैसा माहौल बना रहा। प्रतियोगिता का शुभारंभ सरस्वती शिशु मंदिर अलीगंज के पूर्व प्रधानाध्यक्ष देवेंद्र मिश्रा ने हरी झंडी दिखाकर किया। उन्होंने कहा कि खेल बच्चों के शारीरिक और मानसिक विकास के साथ अनुशासन, टीम भावना और नेतृत्व क्षमता को भी बढ़ाते हैं। छत्र-छत्राओं ने उत्साह और खेल भावना के साथ विभिन्न स्पर्धाओं में भाग लिया। उत्कृष्ट प्रदर्शन करने वाले विद्यार्थियों का चयन जिला स्तरीय प्रतियोगिताओं के लिए किया गया। समापन अवसर पर प्रथम, द्वितीय और तृतीय स्थान प्राप्त करने वाले छात्रों को पुरस्कार देकर सम्मानित किया गया।

तेजपाल सिंह बने विहिप एटा विभाग के नए संगठन मंत्री

स्नेह मिलन कार्यक्रम में कार्यकर्ताओं ने साझा किए अनुभव

स्वदेश समाचार ■ एटा

प्रेम नगर गली नंबर 2 में आयोजित विश्व हिन्दू परिषद के स्नेह मिलन कार्यक्रम में तेजपाल सिंह को एटा विभाग का नया विभाग संगठन मंत्री नियुक्त किए जाने की घोषणा की गई। वरिष्ठ समाजसेवी ममता शर्मा ने तेजपाल सिंह को स्मृति चिन्ह, शॉल और पटका भेंट कर शुभकामनाएं दीं। जिला उपाध्यक्ष शिवांग गुप्ता ने बताया कि 10-11 जनवरी को हुई प्रांत बैठक में तेजपाल सिंह को नवीन विभाग संगठन मंत्री की जिम्मेदारी मिली है। स्नेह मिलन में दर्जनों कार्यकर्ताओं और पदाधिकारियों ने अब तक साझा किए अनुभवों का वर्णन किया और संगठन को निरंतर मजबूत बनाने का संकल्प लिया।



संगठन मंत्री बनने पर स्वागत करते पदाधिकारी।

इस दौरान अभिनव मिश्रा जिला उपाध्यक्ष मुकेश राठौर, राजेश चौहान, अनुराग वशिष्ठ सुनील चौहान नितिन गुप्ता दिव्यम चौहान सौरभ सेलंक हीरीश प्रताप सिंह सहित दर्जनों विहिप पदाधिकारी स्नेह मिलन कार्यक्रम में सम्मिलित रहे।

148 साल पुराना निरीक्षण भवन जर्जर संरक्षण के अभाव में खंडहर में तब्दील

स्वदेश समाचार ■ एटा

अलीगंज विकासखंड के ग्राम पहाड़ स्थित वन विभाग की नर्सरी परिसर में अंग्रेजी शासनकाल का 148 वर्ष पुराना निरीक्षण भवन बदहाली का शिकार हो गया है। वर्ष 1878 में निर्मित यह भवन कर्षी ब्रिटिश अधिकारियों के ठहरने और निरीक्षण के लिए उपयोग किया जाता था। अपने समय में यह भवन शानदार वास्तुकला और भव्यता का प्रतीक था, लेकिन वर्षों से देखरेख न होने के कारण अब जर्जर अवस्था में पहुंच

चुका है। भवन के आसपास रसोई और गोदाम जैसी अन्य इमारतें आज भी मौजूद हैं, जिनकी छतें सुरक्षित हैं, लेकिन मुख्य भवन से ग्रामीणों द्वारा दरवाजे, खिड़कियां और कीमती सामान निकाल लिया गया। ग्रामीणों का कहना है कि यदि इसकी साफसफाई और मरम्मत कर दी जाए तो यह ऐतिहासिक धरोहर पर्यटन और जनआकर्षण का केंद्र बन सकती है। लोग प्रशासन से भवन को पुराने स्वरूप में संरक्षित करने की मांग कर रहे हैं।

सड़क हादसों में 11 लोग घायल

स्वदेश समाचार ■ एटा

जनपद के मिरहची और रिजोर थाना क्षेत्रों में शुक्रवार की रात अलग-अलग सड़क हादसों में कुल 11 लोग घायल हो गए। घायलों पांच महिलाएं, एक बालिका और पांच व्यक्ति शामिल हैं। सभी घायलों को उपचार के लिए मेडिकल कालेज में भर्ती कराया गया है। सूचना पाकर परिजन अस्पताल पहुंच गए थे। मिरहची थाना क्षेत्र के एटा-कासगंज मार्ग स्थित सिरसा टिप्पू गांव के पास रोडवेज बस ने बाइक सवार बुजुर्ग दंपति और उनके बेटे को टक्कर मार दी। घायल 50 वर्षीय कैलाश अपने 75 वर्षीय पिता मुन्नालाल और 70 वर्षीय मां गंगा देवी के साथ कासगंज जा रहे थे। पुलिस ने

घायलों का मेडिकल कॉलेज में हो रहा उपचार

बस और बाइक को कब्जे में लेकर जांच शुरू कर दी। वहीं दूसरी ओर रिजोर थाना क्षेत्र में वेश्यखेड़िया गांव के पास दो इको कारों की आमने-सामने टक्कर में तीन लोग घायल हुए। घायलों में मिथिलेश कुमार (50), कविता देवी (28) और 8 वर्षीय सपना शामिल हैं। इसी तरह मिरहची थाना क्षेत्र के नगला मोती चौराहे पर शुक्रवार की रात बाइक और ऑटो की टक्कर में 23 वर्षीय अमेश पुत्र नेपाल सिंह, 52 वर्षीय सुशीला देवी पत्नी ओमपाल सिंह और तेजपाल की 50 वर्षीय पत्नी

घायल हो गई। इधर मिरहची थाना क्षेत्र के सिरसा टिप्पू गांव के पास एक सड़क हादसा हुआ। घायलों की पहचान अगरपुर गांव निवासी 20 वर्षीय ओमकार पुत्र गोपाल और 22 वर्षीय आनंद पुत्र गंगा प्रसाद के रूप में हुई है। जाणकारी के अनुसार दोनों युवक एटा से बाइक पर सवार होकर अपने गांव अगरपुर लौट रहे थे। इसी दौरान सामने से आ रहे एक ऑटो टिक्कर में उनकी बाइक में रबर सा दी। सभी घायलों को एटा के वीरगंगा अवंती बाई मेडिकल कॉलेज में भर्ती कराया गया, जहां उनका इलाज डॉक्टरों की देखरेख में जारी है। पुलिस ने घटनास्थलों पर पहुंचकर जांच शुरू कर दी है।

स्वदेश समाचार ■ एटा

उत्तर प्रदेश स्थापना दिवस-2026 के अवसर पर एटा के नुमाइश मैदान में भव्य और गरिमामय कार्यक्रम का आयोजन किया गया। मुख्य अतिथि राज्य सूचना आ्युक्त स्वतंत्र प्रकाश गुप्ता रहे। जिलाधिकारी प्रेमरंजन सिंह, वरिष्ठ पुलिस अधीक्षक श्याम नारायण सिंह एवं मुख्य विकास अधिकारी डॉ. नागेन्द्र नारायण मिश्र ने उनका स्वागत किया। कार्यक्रम का शुभारंभ दीप प्रज्वलन के साथ हुआ, इसके बाद महारानी लक्ष्मीबाई इंटर कॉलेज की छात्राओं ने सरस्वती वंदना एवं स्वागत गान प्रस्तुत किया। मुख्य अतिथि एवं जनपद अधिकारियों ने विभिन्न सरकारी विभागों के स्टालों का फीता



कार्यक्रम के दौरान गोदभराई करते आयुक्त स्वतंत्र प्रकाश गुप्ता।

काटकर उद्घाटन किया और उनका निरीक्षण किया। बाल विकास विभाग द्वारा 5 महिलाओं की गोदभराई की गई और लाभार्थियों को प्रमाण पत्र वितरित किए गए। इस अवसर पर मुख्य अतिथि ने देश की विकास यात्रा पर प्रकाश डालते हुए कहा कि सरकार की जनकल्याणकारी

योजनाओं के माध्यम से समाज के सभी वर्ग विकास की मुख्यधारा में जुड़े हैं। विधायक मारहरा वीरेंद्र सिंह और जिलाधिकारी प्रेमरंजन सिंह ने सभी को स्थापना दिवस की शुभकामनाएं दीं। कार्यक्रम में बड़ी संख्या में अधिकारियों जगप्रतिनिधि और आमज उपस्थित रहे।

बनपुरा रजवाहा की पटरी कटने से खेतों में भरा पानी



बनपुरा रजवाहा की पटरी कटने से जलमग्न गेहूं और सरसों की फसल।

जलमग्न हो गई। शनिवार की सुबह जब किसान खेतों की ओर आए और खेतों में पानी भरा देखा तो वह हैरत में पड़ गए। पानी से डूबी फसलों को बचाने के लिए पटरी की खांदी बांधने का प्रयास करते हुए विभागीय अवर अधिकारियों के अलावा क्षेत्रीय लेखपाल को मामले की जानकारी दी। काफी देर बाद तक विभाग की ओर से कोई मौके पर नहीं पहुंच सका। इसके बाद भी प्रशासन की ओर से खांदी की मरम्मत नहीं कराई गई। इस नुकसान के लिए किसान सिचाई विभाग को दोषी मान रहे हैं। गेहूं, सरसों की फसल

को पानी भरने से नुकसान हुआ है। पीड़ितों ने सिचाई विभाग से मुआवजे की मांग की। किसान रविन्द्र यादव, जयवीर यादव, राजकुमार पांडेय, अनुपम पांडेय, रामेश्वर, मूलचंद, छोटू पांडेय आदि प्रमुख हैं। पांच बीघा गेहूं की फसल जलमग्न हो गई। सिचाई विभाग की लापरवाही से खेती को नुकसान हुआ है। मुआवजा मिलना चाहिए। रविन्द्र सिंह यादव सरसों की फसल में पानी भर गया है। पानी छोड़ने से पहले सिचाई विभाग को खांदी और पटरीयों का निरीक्षण कराना था।

धूमधाम से मनाई गई कर्पूरी ठाकुर की 102वीं जयंती

एटा। युवा टाइगरस सविता समाज के तत्वाधान में कलेक्ट्रेट वार एसोसियेशन एटा स्थित रजत किशन माथुर एडवोकेट के कार्यालय पर स्वतंत्रता संग्राम सेनानी और भारत रत्न, जननायक श्री कर्पूरी ठाकुर जी की 102वीं जयंती बड़ी धूमधाम से मनाई गई। उपस्थित लोगों ने उनके चित्र पर माल्यार्पण कर उन्हें श्रद्धांजलि दी और उनके पद चिन्हों पर चलने का संकल्प लिया। इस अवसर पर उज्ज्वल पाण्डेय, राजीव शर्मा, लोकेन्द्र बाबू, संजय उपाध्याय, लोकेन्द्र मिश्रा, ललित पाराशर अभिषेक पाराशर, मनीष शर्मा, रवि किशोर, उमेश राजपूत, आकाश भारद्वाज, ब्रजमोहन, रिंकू ठाकुर, ताराचन्द्र, कौशल किशोर, वर्षा, मुवीन अहमद, प्रवीण सविता सहित दर्जनों समाजसेवी और विद्यार्थी उपस्थित रहे। कार्यक्रम में जननायक के आदर्शों और उनके योगदान को याद कर समाजहित में कार्य करने का संदेश दिया गया।

| प्रवचन ए सार्वजनिक घोषणा | |
|---|---|
| [भारतीय विद्यालय और ऋण शोध अकादमी बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अकादमी समाधान प्रक्रिया) विनियमवली, 2016 के विधियान 6 के अधीन] | |
| जे अन्वे राइस मिल्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ हेतु | |
| प्रासंगिक विवरण | |
| 1. कार्पोरेट लेनदार का नाम | जे अन्वे राइस मिल्स प्राइवेट लिमिटेड |
| 2. कार्पोरेट लेनदार के निगमन की तिथि | 23-07-2001 |
| 3. प्राधिकरण जिसके अधीन कार्पोरेट लेनदार निगमित/पंजीकृत है | आरओसी - कानपुर |
| 4. कार्पोरेट लेनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या | U15312UP2001PT0026143 |
| 5. कार्पोरेट लेनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता | मंडी मोती गंज, मैंगरु, उत्तर प्रदेश, भारत-206001 |
| 6. कार्पोरेट लेनदार के संबंध में ऋण शोध अकादमी आरंजन तिथि | 20.01.2026 (माननीय एनसीएलटी आदेश की प्रति, 23.01.2026 को प्राप्त हुई) |
| 7. ऋण शोध अकादमी समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि | 19.07.2026 |
| 8. अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अकादमी प्रोफेशनल का नाम और रजिस्ट्रेशन नंबर | बबीता जैन आईपी पंजीकरण सं. IBB/PA-002/IP-N00321/2017-18/10926 |
| 9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीकृत है। | पंजीकृत पता: 35बी/6, माधोकुंज, राममोहन प्लाजा, इलाहाबाद-211002 ईमेल: jainbabita06@gmail.com |
| 10. अंतरिम समाधान प्रोफेशनल का पत्राचार हेतु, प्रमुख, पता और ई-मेल | पंजीकृत पता: 35बी/6, माधोकुंज, राममोहन प्लाजा, इलाहाबाद-211002 ईमेल: clrp.jayambeyricemills@gmail.com |
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| 12. अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की उप-धारा (6)(क) के कर्तव्य (छ) के तहत अनिश्चितता लेनदारों की श्रेणियां यदि कोई | लागू नहीं |
| 13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिह्नित ऋण शोध अकादमी प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम) | लागू नहीं |
| 14. (क) संश्लिष्ट प्रवचन और (ख) अधिकृत प्रतिनिधियों का विवरण पर उपबन्ध है। | (क) वेब लिंक: https://ibbi.gov.in/home/downloads लागू नहीं |